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WP-40253-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 15th OF OCTOBER, 2025

WRIT PETITION No. 40253 of 2025

SHAILENDRA CHOUDHARY

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Ramakant Awasthi - Advocate for petitioner.

Dr. S.S. Chauhan - Government Advocate for respondents No.1 to 4/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

I.A. No. 20063 of 2025

This is an application on behalf of petitioner seeking withdrawal of the Habeas Corpus petition. It is contended that after filing of the petition, the corpus, who is a major and a friend, has established connection with him and he is satisfied that she is not in any wrongful confinement. He, accordingly, seeks leave to withdraw the petition.

In view of the above, the application is allowed.

Accordingly, petition is dismissed as withdrawn.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE



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